

ITEM NO.46

COURT NO.16

SECTION IX

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No.9582/2023

(Arising out of impugned final judgment and order dated 05-04-2023 in WP No. 6212/2022 passed by the High Court of Judicature at Bombay)

BHAGWAN PANDURANG KHEDEKAR & ANR.

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA & ORS.

Respondent(s)

(IA No. 94212/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 94215/2023 - EXEMPTION FROM FILING O.T.)

Date : 18-07-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE C.T. RAVIKUMAR
HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) Mr. Nrupal A. Dingankar, Adv.
Ms. Pushkara A. Bhonsle, Adv.
Ms. Sneha S. Bhonsle, Adv.
Mr. Riwaj Rai, Adv.
Mr. Naman Sherstra, Adv.
Mr. Aman Varma, AOR

For Respondent(s) Ms. Nupur Kumar, AOR

Mr. Shashibhushan P. Adgaonkar, Adv.
Mr. Siddharth Dharmadhikari, Adv.
Mr. Aaditya Aniruddha Pande, AOR
Mr. Bharat Bagla, Adv.
Mr. Sourav Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Three weeks time is granted to learned counsel for the petitioners to serve notice on respondent No.5.

(VIJAY KUMAR)
COURT MASTER (SH)

(MATHEW ABRAHAM)
COURT MASTER (NSH)